

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-512**

CP-(CAA)-14/230-232/ND/2024

**IN THE MATTER OF:**

Arcelomittal Ventures India Private Limited With  
Arcelomittal Digital Consulting Private Limited

**....Applicant**

**SECTION**

U/s 230-232

**Order delivered on 08.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Dushyant Manocha, Ms. Anannya Ghosh,  
Mr. Brian Henry Moses, Ms. Mrinalini Mishra, Advs.  
For the Respondent :  
For the RD : Ms. Jyoti Khurana, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel on behalf of Petitioner is present and submitted that vide order dated 01.03.2024, they have served the statutory authorities and the proof of service is also reflected on the e-portal. Ld. Counsel on behalf of RD is present and submitted that they have filed their report. However, the same is not reflected on the e-portal. Ld. Counsel for the RD is directed to approach the Registry and cure the defects, if any, so that it is reflected on the e-portal. Ld. Counsel on behalf of IT Department is present and sought time to file their report. Time prayed for is granted. List the matter on **10.07.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**